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The High Court of Madhya Pradesh

W.P. No.9676/2021

(Mukesh Dhanraj Wadhwani Vs. State of M.P. and others)

Jabalpur, dated : 31.05.2021

Per: Mohammad Rafiq, Chief Justice:

Heard Through Video Conferencing:

Shri Mukesh Dhanraj Wadhwani, petitioner appeared in person.

Shri Pushpendra Yadav, learned Additional Advocate General for the respondents/State.

This writ petition has been filed by Mukesh Dhanraj Wadhwani who is mainly aggrieved by the system of registration of citizen for vaccination of Corona Virus on Co-WIN application developed by the respondents. His grievance is that the slot for vaccination is allotted to citizens on the basis of availability of number of vaccination doses in a particular center. The citizens several times make attempt for registration but once the requisite number of registration for a particular slot on a particular date in respect of a given center is complete, the citizen have to wait till the next day and to make another attempt for their registration. It is further submitted that sometimes despite making efforts continuously from many days, the citizens may not succeed whereas some persons may immediately get the registration even in the first attempt. It is further submitted that whenever the link for particular center is opened for registration on Co-WIN App., all the slots are booked within the time of 30 seconds to 3 minutes, particularly because of enthusiasm in the persons of age group of 18 to 44.

Shri Mukesh Dhanraj Wadhwani who appears in person, has suggested that efforts by individual citizens can be minimized if after

completion of the registration as against the number of vaccination doses available on particular date, every citizens making an attempt for registration for that particular centers is giving waiting list number, is automatically registered in the order of waiting on availability of the vaccination doses, rather than required then to make fresh attempt for registration every succeeding day.

Learned Advocate General submitted that Co-WIN application has been launched by the Government of India, Ministry of Health and Family Welfare and petitioner has to approach the Government Authority to the State Ministry. Apart from that, he can submit representation to the Principal Secretary, Ministry of Health and Family Welfare, Government of M.P., Bhopal to give his suggestion.

Having regard to the limited nature of grievance of the petitioner, we dispose of this petition by requiring the petitioner to make a comprehensive representation to the competent authority in the Ministry of Health and Family Welfare, Government of India and also to the Principal Secretary, Ministry of Health and Family Welfare to provide facility of waiting list, who shall examine the same for necessary modification in the Co-WIN App.

Petition stands disposed of accordingly.

(Mohammad Rafiq
Chief Justice

Rashid*

(Atul Sreedharan
V. Judge